

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3389 of 2020**

Jai Prakash Naraain

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

For the Petitioner

: Mr. Ajit Kumar, Sr. Advocate

For the State

: Mr. Vinay Kumar Tiwary, A.P.P.

02/26.06.2020 Heard Mr. Ajit Kumar, learned senior counsel for the petitioner and Mr. Vinay Kumar Tiwary, learned A.P.P. for the State.

The petitioner is an accused in connection with Complaint Case No. 283/2020.

From the house of the petitioner spirits and other articles to prepare liquors were seized.

The petitioner appears to be in custody since 23.02.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Complaint Case No. 283/2020.

**(R. Mukhopadhyay, J.)**